into confidence and let us know, whether they want to change their industrial policy or not.

SHRI KRISHAN KANT (Haryana): Sir, they have raised an issue which is not an issue concerning the Stales only. It is a national issue. . (Interruptions.)

MR. DEPUTY CHAIRMAN: A few hon. Members went to the Chairman for mentioning this memorandum and now you cannot make it a discussion.

SHRI KRISHAN KANT: I do not want to make it a discussion. . .

SHRI A. G. KULKARNI (Maharashtra): It is a problem for all of us. (*Interruptions.*)

MR. DEPUTY CHAIRMAN: I am net permitting it.

SHRI BHUPESH GUPTA: Let me read it out. . .(*Interruptions*.)

MR. DEPUTY CHAIRMAN: No, I Mr. Bhupesh Gupta, you cannot quote it.

SHRI N. G. GORAY: We want the Parliament to discuss it.

SHRI KRISHAN KANT: Well, if I could not go to the Chairman, I am requesting you to give me one minute.

MR. DEPUTY CHAIRMAN: No, no... (Interruptions). Mr. Bhupesh Gupta, you cannot quote from this memorandum. You went to the Chairman and the Chairman said that you could mention it in the House. He had not permitted it to be laid on the Table of the House.

SHRI BHUPESH GUPTA:
All
right, let me mention it.

MR. DEPUTY CHAIRMAN: It shall not be permitted to be laid on the Table of the House.

SHRI BHUPESH GUPTA: All right, you should allow me to mention it.

MR. DEPUTY CHAIRMAN: No, no. Yes, Mr. Minister.

THE TAXATION LAWS (AMEND-MENT) BILL, 1972

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : Sir, I beg to move :—

"That the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957 and the Gift-tax Act, 1958, as passed by the Lok Sabha be taken into consideration."

Sir, this Bill was introduced in the other House on the 12th August, 1971 and was referred to a Select Committee of that House on the 17th November, 1971. The Report of the Select Committee was presented to the Lok Sabha on the 10th Select Committee May, 1972. The made several modifications in the Bill. These modifications constitute a distinct improvement over the provisions in the Bill as originally introduced. The Bill has been passed by the Lok Sabha without any further modification and is now before this House for consideration. The Bill has aroused considerable interest the country and I am sure the hon. examined Members would also have its provisions in detail. I will not, therefore, tire the House by going details but will content myself by briefly explaining the rationale behind the provisions in the Bill and some of important features.

As hon. Members are aware, the practice of understating the sale price of immovable properties in sale deeds has assumed alarming proportions in recent years. The consideration declared in the sale deed is paid in 'white' while the unrecorded part of the consideration, which in many cases

[Y. B. Chavan] is substantial, is paid in 'black'. Through this device, the vendor is able to avoid his liability towards capital gains tax. He also obtains untaxed funds for financing business or investments outside the books of account or for purposes of lavish personal expenditure. The vendee, apart from avoiding stamp duty, is able to utilise his untaxed income, this converting bis 'black' money into 'white'. The understatement of the sale price of immovable properties in sale deeds thus operated as a convenient device for tax •evasion. One of the main objects of this Bill is to curb the use of this device for evasion of taxes and circulation of black money.

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XX in the Income-tax Act with a view to empowering the Central Government to acquire any immovable property, including agricultural land, having a fair market value exceeding Rs. 25,000 in cases where the consideration declared in the transfer deed is less than the fair market value of the property. This power will be available only in cases where there is reason to believe that the consideration as agreed to between the parties has not been truly stated in the transfer deed with a view to facilitating tax evasion by the transferor or the transferee. It will, however, not be permissible to initiate proceedings for acquisition of any property unless its fair market value exceeds the declared consideration by more than 15% of such consideration.

The power to initiate proceedings for acquisition will be vested in the Assistant Commissioner of Income-tax who, for this purpose, will be designated as the "competent authority". The proceedings for acquisition will have to be initiated by the "competent authority" before the expiry of a period of six months from the end of the month in which the instrument of

transfer in respect of the property is registered under the Registration Act, 1908. The transferor or the transferee of the property or any person interested in it will be entitled to file objections against the proposed acquisition before the competent authority. If after considering the objections, the competent authority is satisfied that the immovable property in question is of a fair market value exceeding Rs. 25,000; that the fair market value of the property exceeds the consideration declared in the transfer deed by more than 15% | of such consideration; and that the I consideration for such transfer as agreed to between the parties has not been truly stated in the instrument of transfer with the object of facilitating The Bill seeks to insert a new Chapter tax evasion by the transferor or the transferee, the competent authority will •have the power to order the acquisition of the property. He will, however, be required to obtain the prior approval of the Commissioner of Income-tax before passing such an order.

{Ami*.) Bill, 1972

Under a special rule of evidence, it is being provided that when the property is transferred for an apparent consideration which is less than its fair market value, it shall be presumed, unless the contrary is proved that the consideration for such transfer as agreed to between the parties has not been truly stated with the object of facilitating tax evasion by the parties. In order to ensure the effective operation of the provisions in the Bill, it is being further provided that the fact that the fair market value of any property exceeds the apparent consideration by more than 25% of such consideration, shall be conclusive proof of the fact that the consideration for the property had not been truly stated in the instrument of transfer. An appeal from the order of acquisition will lie to the Income-tax Appellate Tribunal. While the decision of the Income-tax Appellate Tribunal will be final in regard to questions of fact, the parties concerned will have the right

to file an appeal to the High Court on any question of law arising from the order of the Appellate Tribunal.

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The compensation for the property acquired under the Bill will be a sum equal to the consideration stated in the transfer deed plus 15% of such consideration. As the amount of compensation payable under the Bill will be less than the compensation which would have been payable if the property had been acquired under the Land Acquisition Act, 1894, it is being specifically provided that the shortfall would be deemed to have been realised by the Central Government as penalty from the transferee for being a party to the transfer which has, as its object, the facilitation of tax evasion by the transferor or the transferee.

Further, no penalty will be levied under the Income-tax Act on the transferee for concealing his income which is utilised by him for paying any amount in excess of the apparent consideration even though such amount may be assessed to tax as his income. Similarly, no penalty will be levied on the transferee under the Wealth-tax Act for concealing any assets which are utilised by him for paying any excess consideration even though such assets may be assessed to Wealth-tax in his hands

Where any improvements are made to the property between the date of transfer of the property and the date of publication of the notice of acquisition in the Official Gazette, the amount of the compensation will be increased by an appropriate sum to cover such improvements. Conversely if after the transfer of the property to the transferee and before the vesting of the property in the Central Government the property is damaged otherwise than as a result of normal wear and tear, the compensation payable will be reduced by an appropriate amount. In case of dispute

regarding the cost of improvements or the cost of restoring the damaged property to its original condition, the competent authority will have to refer the matter for determination by the Civil Court.

(Amdt.) Bill, 1972

The Bill also contains provisions for improving the existing arrangements for valuation of buildings, lands and other assets for purposes of income-tax, wealth-tax, and gift-tax. It is proposed to augment the administrative set-up of the official valuation machinery and to confer adequate powers on it, as also to bring about better regulation and discipline over non-official valuers.

Finally, in order to discourage benami holding of property with a view to tax evasion, the Bill seeks to make a provision in the Income-tax Act debarring a person from enforcing his claim in a court of law to any property held for him benami by another person, unless the claimant has disclosed the income from the property in a return of income, or the property itself in a return of net wealth furnished by him. If he has done neither, he may give notice to the Income-tax Officer of his claim to the property, and thereupon the proposed restriction will cease to operate. These provisions will, however, not apply to any suit of a value not exceeding Rs. 2,000 which is to be tried by a Court of Small Causes or other similar courts.

As hon. Members will observe, the main purpose of the Bill is to curb tax evasion. The evil of tax evasion has assumed large and menacing dimensions and I feel that radical measures are needed for its eradication. While I do not claim that this Bill will put an end to tax evasion, I am sure it will constitute a significant step forward in combating this evil. The objects of the Bill are laudable and I am confident that it will receive the unanimous support of the House.

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[Shri Y. B. Chavan] With these observation, Sir, I move.

The question was proposed.

SHRI T. N. SINGH (Uttar Pradesh): Sir, I welcome the objects which the mover has in mind in regard to this Bill. But the question is whether the provisions made in the Bill would meet the situation that has arisen in this country in this context. It is intended to amend the Income-tax Act, the Wealth-tax Act and the Gift-tax Act with a view to preventing transfers at unreasonably low prices which is a mode of transferring black money and evading tax. The Bill also seeks to prevent benami transactions. Now Sir, I have gone through the provisions of this Bill and I have a feeling, rather I am confirmed in my feeling that the provisions of this Bill will not serve the purpose which the hon. Minister has in mind. Black money has been created and more black money is coming into circulation not merely because there is some lacuna in the Income-tax Act, there are several other reasons for it. More black money is today being circulated freely and the simple explanation is that we, the political parties, are taking money, black money, for running our elections. It then becomes white money.

This Bill seems to give an impression as if you are going to prevent the circulation of black money. We should not be misled. I feel very strongly about any attempt which is of a hypocritical nature, that is what seems to do a certain thing but really does not achieve the object in view, is more harmful than anything else. My contention is that the benefit of the best legal advice will continue to convert the holders black money into white and these Benami transactions which we want to prevent will also continue in one form or another. What about hypothecation? That is not a transfer. Hypothecation can take place at any

price and for any consideration. The enjoyment of the property can be vested in the man to whom it has been hypothecated for a particular consideration. I am not a lawyer, but this likely mode of evading the Bill has occurred to me. There must be several methods by which the provisions of this Bill can be evaded. I am sure the day when the Bill was published, the best legal brains in the country were working to circumvent the provisions of this Bill. This is happening and I am sorry to say that the legal brains at the disposal of the Government are far inferior to the legal brains available to the capitalists. Our law department has many a time erred. I remember very well we were given very firm advice when the Constitution was being amended with regard to the Zamindari Acts which had been held invalid by the courts. They said that the amendment was all right and it would not be questioned. But it was questioned with success. We had to incorporate each State Act as it was passed by various Legislatures in the States in the Schedule to the Constitution. This is what has been happening. I am not convinced that this measure is going to prevent black money coming into circulation or that it is going to prevent evasion of taxes, whether income-tax, gift-tax or wealth-tax. Evasion will go on merrily, take it from me, Mr. Finance Minister, whatever you do. Then, the second thing. . .

SHRI Y. B. CHAVAN: So. nothing is to be done.

SHRI T. N. SINGH: Have patience, have patience.

SHRI Y. B. CHAVAN: I have patience.

SHRI T. N. SINGH: I have enormous patience. What I feel is that your administration is rotten to the core. It is dishonest. It is inefficient and it is not reliable at all. As a

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member of the ARC-Administrative Referms Commission—I had occasion to look at close quarters the administrative machinery of the Government of India as well as of the States and I am really pained to admit that the State of administration is really very deplorable.

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They will be the implementing agencies of the provisions of this Bill when it becomes an Act. The Valuation Officer can value it as he thinks fit. It will have to be accepted. Many are involved in charges of maladministration, and this administrative machinery that you are depending upon will not honestly implement it. I think Mr. Chavan may be a good physician for financial ailments but the point is, has he really diagnosed the disease correctly?

SHRI BHUPESH GUPTA (West Bengal): Good physician for what?

SHRI T. N. SINGH: For financial ailments.

SHRI BHUPESH GUPTA: But the patient is dying.

SHRI T. N. SINGH: That is the unfortunate part of it. This is the position. Our administration is incapable of functioning honestly and efficiently.

SHRI BHUPESH GUPTA: Mr Chavan claims to be a good physician for financial ailments, Mr. Ganesh is regarded as a good house surgeon. Mrs. Rohatgi is a good nurse, but the patient is dying all the same.

SHRI T. N. SINGH: Anyway I think the Government does not need your assistance for putting out an explanation or defence of the criticism that I may make. Even if you assume that they have got certain incapabilities at present which compel them to allow these irregularities or inefficiencies to continue, that does not help the poor people, the masses and the country. I have been amazed at the manner in which black money multiplying. We 7—15R. S. S./72

have been trying to remedy it for long. The interim report which suggested demonetisation of currency notes has been suppressed by the Government. I want to know whether Government is really serious about suppressing black money. If it is serious, at least the interim report of the Wanchoo Committee should have seen the light of day. Give us an opportunity to apply our mind. Why should you come to a judgment on the recommendations of the interim report yourself, unilaterally and not permit expression of other political opinion?

SHRI BHUPESH GUPTA: The report has seen the light of day in the same way as money entered the election fund.

SHRI T. N. SINGH: That may be . . .

SHRI MAHAVIR TYAGI (Uttar Pradesh): Does the report mention about election fund?

SHRI T. N. SINGH: That may be the enterprise of certain individuals outside the Government.

SHRI BHUPESH GUPTA: It is not officially submitted by the Government.

SHRI T. N. SINGH: That is what I was saying, that Government has not seen it proper to take us into confidence. Someone else may have got a copy of the report surreptitiously and published it, that is a different matter altogether. I should not be deflected from my charge by these interlocutions: the fact remains that the Government has suppressed it, and that must b& condemned; I expect you to support me in this demand and not deflect us from the main criticism.

I suggest that you have to take many more drastic measures. This Bill is a fleabite. This will not affect the position regarding black money and tax evasion. The main change that is being made, that is amendment to section 281, new section 281 A, seeks to curb the

[Shri T. N. Singh] widespread practice of benami holding of shares and property with a view to tax evasion by debarring the owner from enforcing his claim to such property in a court of law unless he has declared the income from such property, has disclosed such property in the return under the Wealth-tax Act, and has given notice of claim in respect of the property to the income-tax authority. And this is intended to be achieved by the new section 281-A. I was saying that according to me the benami tran-actions will continue despite this amendment. They are not going to be affected. This is quite inadequate for the purpose.

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SHRI MAHAVIR TYAGI: It might be helpful in the sense that the person in whose name the benami transaction is registered, if he claims it as his property. the real owner could not come in the

SHRI T. N. SINGH: But it helps up to a point only. 1 agree. But benami transactions are taking place and will fake place.

SHRI BHUPESH GUPTA: Why are they permitted?

SHRI T. N. SINGH: That is the point. Even now, benami transactions are not debarred by law. A very drastic remedy is needed. That is the point that I am making. Merely saying that he will suffer in a certain way and that the amendment discouraging the transactions is not enough. All benami transactions should be debarred under the law. And I want to know why it has not been done. Why do you want to encourage benami transactions indirectly by a supposed penalty or by saying that the party may suffer because he has done that. Why not debar it completely. We have been witnessing—the forward contracts continuing despite the law. The laws

do not help us. When the Forward Contracts Bill was brought forward for enactment, we thought that it was going to prevent forward contract. Nothing of that sort has happened; nothing of the sort is going to happen hereafter in regard to this Bill also. You may not agree with me and I am sure while replying, you will not agree with me. You will say that this is the advice of such and such a legal luminary or that the point or the suspicion raised is not bona fide and that the Member is prone to suspicions.

SHRI MAHAVIR TYAGI: That will be an efficient remark.

SHRI T. N. SINGH: I want to say that for privately, he might talk differently. That I concede. I am sure he will trot out such arguments here. I want an end for this thing. I believe myself to be one of those who want socialism to come into this country. I want these inequalities to go. But I also want one thing more. Whereas 'Garibi hatao' maybe a good slogan— it has worked well—what about 'Amiri hatao' ? Why do we allow all kinds of perquisites and other things—all this luxury? Why not 'Amiri Hatao' first. Under the income-tax law various perquisites are permitted. I was once a Minister, you are a Minister—a longduration Minister. But we were enjoying perquisites which were free from incometax. There are several benefits which are exempted under the existing law. They permit evasion of tax. Entertainments are given on a large-scale and the companies escape tax. And who attend these entertainments? I say, the members on the Benches Treasury attend entertainments which are exempted from income-tax. Thousands of crores are spent all over the country. So, if we really want socialism, we have to be more direct, more purposeful in whatever laws we enact or amendments we make. My regret is that we go on tinkering with the laws not t₀ much purpose and not

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because we think they are going to solve the problem. These amendments will not lead you to the goal which you have in mind.

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MR. DEPUTY CHAIRMAN: Mr. Singh, how much time will you take?

SHRI T. N. SINGH: I will not take nore than two minutes. I do not want to take the time of the House unnecessarily. I think this Bill will need to be drastically amended. I do not know what to do at this stage. This has come from the lower House. We cannot do anything here. The Government will resist all attempts at any change here because it will delay the Bill. That will be used as an argument. But to delay what Bill? We are going to delay a Bill which will not serve the purpose which we have in mind. That is what I am saying. Therefore, I would like the Government to apply its mind a second time. All such measures have to be a little more drastic and unless you give up this air-conditioned thinking, real socialism will not come, I can tell you.

Sir, I would not take up any more time of the House and I conclude.

MR. DEPUTY CHAIRMAN: The House stands adjourned till 2.00 P.M.

> The House then adjourned for lunch at three minutes past one of the clock.

The House reassembled after lunch at half-past two of the clock, MR. DEPUTY CHAIRMAN in the Chair.

SHRI A. G. KULKARNI (Maharaeffects in making the life of

the community unbearable and raising inflationary tendencies which become ultimately unbearable and disturb the national economy. The Wanchoo Committee has lately given certain suggestions. Based on these recommendations the Government has brought forward this Bill, particularly with a view to plugging the loopholes of benami transactions in properties in urban areas.

I do not ascribe to the Government any intention of not plugging the loopholes but the point is that the measures indicated here are totally inadequate. The gamut of the black money prevailing in the Indian economy has reached a fantastic stage. Leaving aside vhether the extent of black money is Rs. 7,000 crores or Rs. 13,000 crores since I do not want to go into the statistical aspect, the point we must address ourselves to is what is the solution for all this. What we, the Members of Parliament, should suggest is how the black money sources get dried up whereby the real production targets commensurate with the investments will be achieved in the shortest period. Sir, am I having 15 minutes?

MR. DEPUTY CHAIRMAN: No. Ten minutes.

SHRI A. G. KULKARNI: Nothing can be said in ten minutes.

MR. DEPUTY CHAIRMAN: We have got 2/ hours and there are 12 speakers.

SHRI A. G. KULKARNI: I w<U take another 15 minutes. According ii the estimate made by certain economists out of every ten rupees in circulation, Re. 1 goes into the black market. That I is, out of every ten rupees generated, rupee one is shtra): Sir, I rise to support this Taxation black money. Therefore, the application of Laws (Amendment) Bill, 1972 which has controls at the various stages has to be been moved by the Minister of Finance. encouraged practically and ruthlessly We are all aware about the scourage of implemented, otherwise this type of black money, particularly its dangerous activities will accelerate itself. And it is not in buildings only, as the Government has stated: it

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is in raw materials and industrial commodities also, e.g. steel. What is the fantastic price for steel in the blackmarket? It is double, sometimes it is treble, but the minimum is 11 times what you call the second column rate. Some time back we were discussing about the fantastic profits of the STC in stainless steel. The imported stainless steel is round about Rs. 16,000 while it is sold at Rs. 40,000 at the distribution stage, leave aside its price in the black-market. So these speculative items like groundnut oil or sensitive items like sugar are being funded by black money at certain stages. Therefore, the Government has to be very vigilant and steps to unearth transactions of this type should be taken.

Sir. another way is income-tax avoid-We were told that Prof. Kaldor I had made certain observations on the income-tax system and now the Wanchoo Committee has also given a report. have read—I do not know whether it was said by Kaldor or by some other authority—that about Rs. 800 to Rs. 1,000 crores of income-tax is avoided per year legally or illegally. The whole set-up, the bureaucratic set-up, is such that income-tax to the tune of Rs. 1,000 crores is avoided and the bureaucracy abets this crime. We know that there are only about 1,500 to 1,700 families who are defaulters in income-tax or wealth-tax or whatever it is. Their names are there. So, what I am suggesting is that the whole machinery should be re-fashioned and the tax-dodgers or the black-marketeers must be socially boycotted, and we must not treat them with any leniency whatsoever.

In this connection, Sir, I want to mention here two or three items particularly about black money, and this is apart from buildings. Here I have got a memorandum sent by a journalist from Bombay and some trade union

leaders to the Government of India on the house of Kapadias. Sir, the house of Kapadias have fraudulently, with a meagre capital of Rs. 10 to Rs. 15 lakhs, acquired assets worth about Rs. 50 crores. How could they do it? This memorandum to the Government was given in 1971. I myself put a question to the Company Law Department last year regarding the Kapadia house which had fraudulently acquired so much interest in National Rayon, Killick Industries and a host of other industries—I have the list, but for want of time, I cannot give the names of those industries. There are about 17 industries, and with a capital of Rs. 16 lakhs, they have acquired assets worth Rs. 51 crores. And it is not only one type of business that they are doing. It is stated and I want to draw the attention of the Minister to this—that they have purchased a land in Wapi where their own aircraft come from Dubai and smuggling of silver and gold is taking place, under the very nose of the Government officers.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): What is that place?

SHRI A. G. KULKARNI: Wapi between Bombay and Surat there is a place called Wapi. Mr. Ganesh, memorandum is with the Government. This is what surprises me. This given on September 14, 1971. Now we are almost in September, 1972, and no worthwhile action has been taken so far. From the same Kapadias, the annual report of the Kohinoor Mills shows that in 1970. when Kapadia was controlling, the mills made a profit of Rs. 68.90 lakhs. today, since Kapadia took over in 1971, they have made a profit of Rs. 27.000 only. And the auditors say that the valuation of all the goods has veen overvalued to show at least this profit of Rs. 27,000. This is the stage where the industrial house is going. And you are now trying to meet this problem by bringing this Income-Tax Amendment Bill. It is only going

to touch the fringe of the problem. We "know instances where palaces are sold or bought with balckmoney. I do not want to take the know a palace—the Gwalior Palace—has been sold for Us. 60 lakhs and the amount might have been shown as Rs. 8 or Rs. .9 lakhs. What have you done about this? What have you done for making structural changes? The Government comes with this type of measure. Unless stringent measures are brought, this cannot be achieved. Why I say is it was stated in the Lok Sabha that Rs. 1.87 crores are unearthed in blackmoney in last year, 1970-71. Is this the only amount? It is reported that goods worth about Rs. 600 crores are smuggled into country and so much also must have gone abroad in terms of underinvoicing or overinvoicing. So I think the entire approach of the Government must be to restructure the economic relations in the society; otherwise, you are not going to meet this problem. Yesterday I was reading the annual number of the "Commerce". It is stated there the industrial houses, capitalists, and other people say, let us produce more, make the cake bigger so that we can share. wrong notion altogether. The point is in China there is no cake, no bigger cake, at all. At least they are sharing the poverty equally. What are we doing here? Some 5 per cent or 6 per cent .or 10 per cent people are having all the luxuries of life. Leave aside all those industrial houses, what you call capitalists, doctors, pleaders, who are indulging in such black money; however, luxurious living by Young Turks, socialist-forumwallahs is obnoxious. Some has got an airconditioner in his room. How can one afford? I see the same thing with the other Members also. I know the Communist Members have got this television, airconditioner, etc. in their houses. And we talk of radical views, all slogans that blackmoney must be curbed. Who will curb it unless

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the political parties take courage in their hands and make some effort to set an example of an ideal living. Somebody becomes a Minister and says, no I will not use the carpet, I will not use that car, this and that. But the State Trading Corporation goes on selling imported cars for Rs. 1 lakh or Rs. 2 lakhs so on. Why are you allowing it to sell them to private individuals? can understand their selling imported cars to hotels, tourism departments of Government, etc. which might be requiring them for foreign visitors. What I am saying is you are yourself perpetuating through your own system the use of luxurious things. Then there is no use of talking and saying that nobody should have an ostentatious living, there should be no luxurious living all that. Here there is no political support. Unless this political support comes, you are not going to meet this problem. I only want to give two or three suggestions to the honourable Minister and let him be fair to these suggestions. You cannot tackle the problem of tax avoidance with the present bureaucratic set-up. I have just now said there are about 1700 people who are defaulters in income-tax. Why cannot you rope them in? Why cannot you bring some stringent measures to damage their social prestige in their community? There is no other way than this more practical way will be introduction of value-added tax which will allow you more revnue for the same property from the same person. Western countries have introduced this valueadded tax. We are still having the same conservative thinking. Leave aside demonetisation. I only want to make one suggestion. I do not want to talk about demonetisation because we know difficulties or defects of demonetisation. Various have economists suggested demonetisation you demonetisation. By will not achieve the results. You will only create more difficulties in the community's living.

[Shri A. G. KulkarniJ

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What I want to suggest is this: Why not exchange notes? I know that the Government will not take my advice and announce a date in advance. The Government should on its own wisdom decide to exchange notes of Rs. 10 and above. Currency in Rs. 10 and above represents about 45 to 50 per cent. You should announce a date for exchanging all old notes with new coloured notes. On an eralier occasion you demonetised Rs. 1000/-. This is vast country. People in the rural areas do not know which is new note and which is old note. They do not in fact accept the new ten paise coins since not accustomed. Therefore, instead of demonetising, you can exchange notes and you will achieve the same result to a certain extent. The scourge of black money is not only with industrial houses. Politicians, Doctors, pleaders, teachers and what not . . .

SHRI M. SRINIVASA **REDDY** (Andhra Pradesh): What about politicians?

SHRI A. G. KULKARNI: My dear friend, I mentioned politicians in the very beginning You know very well about the raids conducted in Andhra. They may be your friends. I do not want to go into that and hurt anybody. In my language there is a proverb. I do not know how to put it English. in says

Like that nobody knows the source of black money. It comes from Shankara downwards. There should not be any laxity of efforts on the part of the Government also. You must create a social order and a new economic equation. Otherwise you cannot stop it.

श्री सूरज प्रकाद (बिहार) : उपसभापति महोदय, यह जो टैक्सेशन का बिल है और जैसाकि इस बिल को इंट्रोड्यूस करते हुये मान-नीय मंत्री जी ने कहा कि इसका उद्देश्य देश के अन्दर में जो टैक्स का इवेजन होता है उसकी

रोकना है और अभी बोलते हुये माननीय सदस्य ने कहा कि देश के अन्दर जो काला धन का पहाड़ उठ खड़ा हुआ है उसको रोकने की तरफ यह बिल इशारा करता है। सचमुच में देश के अन्दर जो काला धन है जिसका हिसाब किताब जैसा कि बांचू कमिशन ने किया है उसके मताबिक देश में सत्तर सौ करोड़ यह जमा हो गया है लेकिन कुछ लोग कहते हैं कि यह तीस सौ करोड़ ही है और बहुत से लोगों का अनुमान यह है कि देश के अन्दर जो काला धन है उसकी तादाद सत्तर सी करोड़ रूपये तक पहुंच गई है और काला धन विभिन्न रूपों में देश के अन्दर विद्यमान है, यह गहने के रूप में है, यह सोना खरीद कर रखने के रूप में है यह प्रापर्टी खरीदने के रूप में है, विलॉडिंग बनाने के रूप में है, सामान खरीदने के रूप में है, जमीन खरीदने के रूप में है, विभिन्न रूपों में यह काला धन देश के अन्दर विद्यमान है और एक तरह से इस काले धन ने देश के अन्दर एक समाना-न्तर बाजार कायम कर दिया है जं। कि देश के अर्थतंत्र पर बहुत ही बुरा प्रभाव डाल रहा है और सरकार की जो नीति है मुल्य-नियंत्रण की उसको यह बिल्कुल चौपट करने की तरफ बढ़ता जाता है। ऐसी हालत में इस काले घन को रोक्षने के लिये जो कदम इस बिल के जरिये से उठाया गया है, इसमें शक नहीं कि उसकी सराहना की जा सकती है लेकिन जो कदम है वह कदम बहुत ही कमजोर कदम है। मुआ-वजा किस बात का ? जिस चीज को आप ले रहे है, चोरी की चीज को आप ले रहे हैं. उसके लिए मुआवजा किस बात का ?

अभी हमारे मित्र श्री कुलकर्णी जी जब बोल रहे थे तो कह रहे थे कि यह जो काला धन देश में है वह बवंडर मचा रहा है। इस धन के जरिए लोग तरह तरह की चीजों का ब्लैक करते हैं। वे लोग शुगर का ब्लैक करते हैं, लोहे का ब्लैक करते हैं, कपड़े का ब्लैक करते हैं, तमाम चीजों का ब्लैक करते हैं, वाहर से स्मगल करके ब्लैक करते हैं, और इस तरह से हमारे देश में काले धन ने एक भयंकर रूप घारण कर लिया है।

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मैं यह कहना चाहता हूं कि जो लोग इस तरह से कमाई करते हैं, वह ईमानदारी की कमाई नहीं है, सच्चाई की कमाई नहीं है, वह तो पाप का घन है और पाप के घन के लिए कोई भी मुआवजा देना उचित मालुम नहीं पहता है।

Taxation Laws

सरकार की ओर से कहा जाता है कि अगर हम मुआवजा नहीं देंगे तो संविधान हमारे रास्ते में अध्यगा और इस कानून को गैर कानूनी घोषित कर देगा। अभी आपने देखा कि हमने संविधान में संशोधन किया है और अगर मान लीजिये इस बिल के सम्बन्ध में भी अगर कोई इस तरह की बात आयगी, सुप्रीम कोर्ट में जाने के बाद यह गैर कानूनी घोषित हो जायेगा, तो हम लंग फिर संविधान के अन्दर इस तरह का संशोधन कर सकते हैं कि जो मुआवजा देने का प्रावधान है वह खत्म हो जाय । इस-लिए मेरा ख्याल यह है कि इस बिल के अन्दर जो मुआवजा देने का प्रावधान है, वह बिल्कुल गलत है, उसे हटा देना चाहिये और सरकार को जितना काला धन है वह अपने पास एक्वा-यर कर लेना च। हिये।

ये कुछ नुक्ते थे जो मझे कहने थे इस बिल के सम्बन्ध में। जो अंतिम बात मैं कहना चाहता ह वह यह है कि जो काला धन इस रूप में हमारे देश के अन्दर है, जो आज भी बरकरार है, उसका खात्मा इस तरह के मामूली कदमां से नहीं हो सकता है। इस सम्बन्ध में बहुत से लोगों ने जो सुझाव दिये हैं कि इस काले धन को अगर समाप्त करना है तो सरकार को देश में डिमौनोटाइजेशन करना चाहिये। मैं सम-झता हूं कि सरकार को इस सम्बन्ध में कोई कारगर कदम उठाना च। हिये। डिमीनं,टा-इजेशन से इस बीभारी को, काले धन की बीभारी को दूर किया का सकता है और इससे कम कदम से यह चीज दूर होने वाली नहीं।

अ।ज देश के अन्दर जो पहंगाई है, आज देश के अन्दर योजना के सम्बन्ध में जो खतरा पैदा हो गया है, हमारी मस्य नियंत्रण सम्बन्धी जो नीति है वह असफल होने जा रही है, तो अगर सरकार सचम्च में इन चीजों पर कंट्रोल करता चाहती है, सचम्च में योजना को बचाना चाहती है और मुल्यों पर नियंत्रण ठीक ढंग से लागू करना चाहती है, तो देश के अन्दर जो काला थन है, उसकी हमेशा के लिए समाप्त करना होगा और इसके लिए डिमौनोटाइजेशन के अलावा और कोई दूसरा कदम नहीं है। इस-लिए मैं कहना च।हता हूं कि सरकार के। इस दिशा की ओर बढना चाहिये।

श्री भूपेन्द्र नारायण मन्डल (विहार) : उप-सभापति जी, जी विधेयक सदन के सामने प्रस्तृत है, मैं उसका समर्थन करता हूं। अ≀ज देश में जो सब से ज्यादा परेशानी है वह केवल ब्लैंक मार्केट को लेकर है। यह जो काला वाजार देश में चल रहा है, उसकी वजह से ही सारी परेशानियां है और इस काले बाजार के पीछ टलैंक मनी है।

अभी जो शासन करने वाली सरकार वह इप्लीसिटी वाली सरकार है, दो मन रखने वाली सरकार है और दो तरह की बातें करती है। शायद सरकार आज की स्थिति को सुधार सकती थी, लेकिन एक तरफ तो पावर में रहने का हौसला है और इसके लिए जितना पैसा खर्च करने की जरूरत होती है वह करती रहती है। जब तक यह हीसला बना रहेगा तब तक हमारे देश से काला घन नहीं जा सकता है। मैंने पिछले इल क्शनके जमाने में देखा कि उसने अपने उम्मीद-वार को चनाव लड़ने के लिए करीब दो दो लाख रुपया दिया था। यह मेरी जानकारी है, उन लोगों से बात करने के बाद जानकारी है। करीब करीब दो-दो लाख रुपया एक-एक कैंडीडेंट के ऊपर खर्च करने के लिए मिला। उस पार्लियामेंट के इलैक्शन को जीत कर शासन में कायम रहने के लिए जो पार्टी दो-दो लाख रुपया एक साधारण कैंडीडेट पर खर्च करती है, वह जो. बड़े बड़े कैंन्डीडेट हैं उन पर कितना खर्च करती होगी इसका अन्दाजा ही लगाया जा सकता है। आखिर यह रुपया कहां से आता है। ओपिन मार्केट से ते यह रुपया नहीं आता। Taxation Laws

[श्री भपेन्द्र नारायण मन्डल] यह रुपया आएगा तो उसी ब्लैंक मनी में से आएगा । जो गवर्नमेंट अपने चनाव को लड़ने के लिए इस तरह का चन्दा करना चाहती है निश्चित तरीके से वह देश में चाहती है कि ब्लैक मनी कायम रहे जिससे उसका भी शासन कायम रहे। इसको रोक्तने का क्या उपाय होगा ? इसीको रोकने के उपाय करने के सिलसिले में यह विघेयक हम लोगों के सामने लाया गया है। इस विधेयक में इस बात पर जोर दिया गया है कि जो टैक्स ईवेजन होता है उसकी वजह से ब्लैंक मनी होत. है, लेकिन ब्लैक मनी होने का जरिया टैक्स ईवेजन ही नहीं है, दूसरा भी जरिया है जिससे ब्लैंक मनी हो सकता है, फारेन कन्दीज से मनी का आना भी ब्लैक मनी है या और भी दूसरा तरीका हो सकता है जिससे ब्लैंक मनी हो सकता है। यह विघेयक ऐसा विघयक नहीं है जिससे यह बीमारी दूर होगी, लेकिन जो भी विधेयक आया है उसका हम समर्थन करते हैं। इसमें जमीन के बारे में कहा गया है कि जमीन की खरीद-बिकी या एक्सचेंज वगैरह जो होता है उस सिलसिले में अन्डर बेल्यएशन होता है और उसकी वजह से ब्लैंक मनी उत्पन्न होता है। इसलिए उसको रोकने का प्रावधान हमने किया है। 25 हजार तक की छट दी है। हम समझते हैं कि यह अच्छा है, यद्यपि हमसे पहले बाले दोस्त ने इसको अच्छा नहीं समझा है. लेकिन मैं समझता हूं कि यह ठीक हुआ है। इसी तरह से 6 महीने की जो बात है 6 महीने के बदले में हम भी चाहते थे एक वर्ष कर दिया जाता तो अच्छा था क्योंकि जब कोई टांजे-क्शन होता है तो तुरन्त उसकी खबर सब लोगों को हो जाती हो ऐसा नहीं होता, उसमें टाइम की जरूरत पड़ती है। इसलिए उसे बढ़ा कर एक वर्ष कर दिया जाता है ती अच्छा होता ।

आज जिस ढंग से ब्लैंक मार्केटिंग इस देश में बढ़ी है और जिस ढंग से इस देश की इकीनोमी चली है, रुपए का मूल्य बहुत कम हो गया है। इसके बारे में हाल ही में पार्लियामेंट में बहस हुई थी। उस सिलसिले में हम लोगों को जानने का मौका मिला कि एक रुपए का मृत्य घटकर आज 42 रीसे के करीब चला आया है। जब देश की ऐसी हालत है तो कुछ न कुछ इसके लिए करना जरूरी है। जो बांचु कमी-शन बैठा था उसने भी कुछ रिपोर्ट दी है। बाजा बते तो वह रिपोर्ट हम लोगों के सामने नहीं आई है लेकिन इचर-उचर मैगजीन या अख-बारों में कुछ खबर निकली है, उससे कुछ बात मालुम हुई है। उसमें तीन-चार बातों का सुझाव दिया गया है कि अगर यह सब किया जाय तो इसको रोक सकते हैं। इसमें यह भी कहा गया है कि करीब 4 हजार करोड़ से बेशी रुपया सरकार की चालू करेन्सी है लेकिन करीब 8 हजार करोड़ रुपया ब्लैंक मनी है। इसलिए सरकार जब कोई काम करना चाहती है तो वह वैसे हो नहीं पाता। जैसे सरकार अनाज की खरीद के समय में कैडिट को कन्टोल करना चाहती है तो कडिट को कन्ट्रोल नहीं कर सकती है क्योंकि ब्लैंक मनी वहां पर मौजद है। सर-कार के पास जितनी करेन्सी है उससे भी ज्यादा करेन्सी उन लोगों के पास है और वे अलग से खरीद करते हैं, होडिंग करते हैं, स्केयरसिटी करवाते हैं और इस तरह वे की मत बसुल करते हैं। फसल के टाइम कम भाव में खरीद लेते हैं और बाद में बेशी भाव में बाजार में बेचते हैं। सरकार लेवी की प्राइस पर उसकी खरी-दती है, लेकिन क्या उसका कोई नफा इस देश को मिल सका। अभी हाल में तीन-चार बरस से लगातार अच्छी फसल होने के बावजद जो भाव अम होने चाहिए थे, सरकार ने लेवो प्राइस पर अनाक कमा कर रखा था उसका कोई प्रभाव नहीं पड़ सका क्योंकि सरकार चाहती थी उस लेबी प्राइस के आघार पर खरीदे गए अनाज को हम रोक कर रखें, सरकार की और से कहा गया कि इस अनाक की अगर मार्केट में जाने देंगे तो फिर वही लोग जो ब्लैक मार्केट करने वाले हैं, जिनके पास ब्लैंक मनी है वही खरीद लेंगे और वही खरीद कर बेशी भाव में बेचेंगे, इसलिए उसको रिलीज नहीं

करना चाहिये, ऐसा उस समय कहा गया था। इसका मतलब है कि आज जो हिन्द्स्तान के ऐसे पंजीपति जो ब्लैकमार्केटिंग करते हैं या ऐसे लोग जो ब्लैकमार्केटिंग करवाते हैं उनका भी एक राज्य चल रहा है और उनका राज्य इस ढंग का चल रहा है कि उस राज्य का नतीजा यह होता है कि अरकार की मशीनरी फेल कर नाती है उसके सामने । यह हम दिल से नहीं मानते हैं कि वह फोल कर जाती है। लेकिन सरकार की जो ब्यार कैसी है, जो सरकार को चलाने वाले ऊपर के लंग हैं उन्हीं लोगों में ऐसे लोग हैं जो चाहते ह कि यह सरकार इस ढ़ंग से चले जिससें उनकी कृसीं सब दिन के लिए कायम रहे । जनतंत्र में यदि कोई पार्टी चाहे कि हमारी गद्दी सब दिन कायम रहे, कभी जाये नहीं, तो निद्दिचत रूप से उसको वह रास्ता अस्तियार करना पडेगा जो नाजायज रास्ता है, जो जनतंत्र के खिलाफ रास्ता है। यही कारण है कि हिन्दुस्तान की वर्तमान स्थिति में जो साधारण आदमी है या मामली आदमी है या सब से नीचे का आदमी है वह कैसे जीता है या किस की मर्जी पर जीता है, यह कहना मिक्किल है।

Taxation Laws

SHRI M. ANANDAM (Andhra Pradesh): Mr. Deputy Chairman, Sir, I commend this Bill for the consideration of this House. This Bill, as you know, is intended to check tax dodgers. We are all aware that there is a lot of black money in circulation and in spite of the great efforts the Government has been making it has not been possible for the Government to bring to book those who evade taxes. We know that the Wanchoo Committee has submitted a report which is under the active consideration of the Government and very soon we will have a Bill to implement many of the recommendations made by the Wanchoo Committee. This is one of the recommendations made by the Wanchoo Committee in its interim property, for a value less than the market value, where the apparent consideration is less than the market value,

the difference should be treated as money that has been paid in black and it should be taxed. That, in short, is the content of this entire Bill. Sir, this is a very effective provision so far as it stands but I have my own misgivings about its implementation, especially when we see that a number of provisions in the Income-tax by which we are trying to punish the tax dodgers have been very ineffective. We have very stringent penal laws, provisions for prosecution and other things but they have not been able to achieve the results. Therefore, I have my own doubts whether this particular provision which enables the Government to acquire property at the apparent value stated in an instrument of transfer would at all achieve this purpose because as I could understand from the working of the department, they have not been able to effectively and efficiently book the tax dodgers during the past so many years.

After making these general remarks I would like to confine myself to a few provisions of the Bill which I feel are relevant for us to note. Sir, this is a case where the Government has got to take action wthin six months from this date of registration of a document. My feeling is that this period of six months is rather very inadequate. Firstly, there is absolutely no provision that a document which has been registered with the Registrar should be lodged with the Income Tax Department and when it cannot be lodged with the Income Tax Department it stands to reason that the department might not come to know of the transaction within six months. We all know that incometax is assessed on the basic of the income in the previous financial year. You take into consideration the income in the previous financial year and you tax it. When we have a provision like this, is it not proper and right for us at least to extend the time for purposes of initiation of these proceedings till the person submits his return, till at least six months

from the date of the submission of the I know that this matter has return. been gone into threadbare in the Select Committee, namely, whether from the time when the Income-tax Department came to know of this transaction it should be six months, or from the date of registration it should be months. And ultimately, I understand, the Committee decided that it should be six months from the date of registration of the transaction. When the Act prescribes for the assessment on the basis of the previous years's income as I said, I fail to understand how efficacious this provision would be if we limit the scope for the initiation of proceedings only to six months from the date of registration of the I therefore suggest, Sir, transaction. that any action for acquisition of the must be taken after the property submission of the return, that is, within six months from the date of the submission of the return. There is also another reason why I say this. meausre is intended to bring under taxation the concealed income of a person. Now, if you acquire the property, if you take to initiation of proceedings to acquire the property within six months, it means the assessee has already known that the department is aware of this transaction. Therefore. when he submits the return for the vear under review—that is because it is on the previous year's basis—he takes care to see that the difference between ihe apparent value of the property and the real value of the property is returned in the income-tax return. and thereby he avoids the penal provisions. It was strange for me to hear the hon. Minister for Finance when he said that when once we acquire this property, the transferee is not liable to any penalties whether under the Income-tax law or under the Wealth-Probably he tax law. does seem to have realised that the penal provisions are so drastic now that it is not merely the

value of the property that is taken away as penalty: it is twice the value of the concealed income that is the maximum penalty under the law. That is to say, if the income concealed is Rs. 40,000 the minimum penalty is Rs. 40,000 and the maximum penalty is Rs. 80,000/-. Now here is a case where we have all known for certain that he has transferred a property clandestinely and he has underrated the document. This is a positive action on the part of the transferee that he has shown in the document only a small amount of money. But if at the time of assessment this is detected, he is liable to a penalty which is double the amount of the concealed income. But now, as the Finance Minister put it, he is penalised only to the extent of the concealed amount that has been brought into the instrument of transfer, and strange again it is that we are paying a solatium of 15%; that is "to say, the penalty is reduced by another 15%. Therefore, my submission to the Finance Minister is to reconsider this attitude and to see that, where it is concealed income, the heaviest penalty it is 200% of the concealed income— is levied on the taxdodgers. That alone will be the deterrent for people to correctly state the consideration in the instrument of transfer.

Sir, there is another point 1 want to make. The entire proceedings for acquisition are on the basis of a transfer made by virtue of an instrument of transfer which is registered. We all know that a number of properties belonging to the co-operative societies are transferred from member to member just by virtue of allotment letters. Especially in cities like Bombay, Calcutta, Madras and Delhi flats are transferred on an ownership basis which is on the basis of an allotment letter and a lot of black money flows into these transactions. Unfortunately there is a limit placed on the scope of this acquisition only in respect of properties

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registered under an instrument of transfer and it does not embrace or it is not comprehensive enough to bring into account the other types of transfer of property made just by virtue of an allotment letter. The only answer to this could be that an acquisition could be made only after the property is registered and because this is not a property registered, there is no scope for acquisition. Again, I want to know whether it is an acquisition . . .

Taxation Laws

SHRI A. G. KULKARNI: In the case of co-operatives it is not the case.

SHRI M. ANANDAM: There are various transactions.

SHRI A. G. KULKARNI: In the case of housing co-operatives there are already restrictions.

SHRI Y. B. CHAVAN: Transfer of shares is being done.

SHRI M. ANANDAM : To the extent of the value of the property, suppose I give shares. The shares are transferable by registration and, therefore, it does not attract the provision.

SHRI A. G. KULKARNI: You are quite right.

SHRI M. ANANDAM: My point, therefore, is, where it is a property acquired from or purchased through a co-operative society for which shares are allotted, it does not come under the provisions of this Bill, and to that extent the shareholders go scot-free.

I was referring to another aspect of it. I want to know whether it has been seriously considered that this provision is within the ambit of the Constitution. Article 31 of Constitution that property can be acquired only if it is for a public purpose. Is acquisition of property from a tax-dodger a public purpose? This is a very serious thing. It has got to be answered by the hon. Finance Minister. I understand

that Mr. Setalvad, when he gave evidence before the Select Committee, had himself said that it came under acquisition and under article 31 it could not be a public purpose. So, the very purpose of the entire Bill will be defeated if this is challenged in a court of law. Probably it should have been corrected and the Bill should provide that any acquisition made under this Bill shall be for a public purpose. Suppose something like that had been mentioned, probably we could have got over the difficulty, by way of an amendment, I hope at a future date the hon. Finance Minister will consider whether he should amend this particular provision to say that wherever it has been acquired it is for a public purpose,

There is another apprehension that I have. There are a number of genuine transactions where a buyer has got to transfer his property due to certain emergent obligations. The seller has to dispose of the property due to certain obligations and finding the need of the seller, the buyer imposes some conditions. Very often in this condition the price is less than the market value. I can very well cite instances where the taxcollecting officers have evaluated the property at Rs. 10 lakhs, but they could not get a buyer even for Rs. 4 lakhs or Rs. 4½ lakhs. There is the question of the Government selling properties in auction and I have known a number of cases where they could not get even fifty per cent of the value. What will be the position of such sellers when they have to sell it at a price less than the market value? Is there any provision in the Bill to protect such people? The only way in which this could be done is to have a system of advance ruling by the income-tax department. If this person wants to sell his property at much lower than the market value, he should explain his position to the Department, take the permission of the Department and sell it, so that he may not be harassed later for having sold his[Shri M. Anandam]

property at a price much less than the market value. I want the Minister to consider this suggestion.

I want to say one more thing before 1 conclude. The entire Bill seeks to punish a transferee, that is, a buyer of a property. You must also know that •sellers collude with the buyers, and -when black money flows into the hands of the seller, to that extent he is suppressing a capital gain. Though there is a provision under the Act for bringing into book the capital gain in this transaction, my feeling is that as the return for the capital gain by the seller is filed a year after the transaction takes place, it is always possible for him to file a correct return disclosing the black money that has come into his hands and escape penalty. Is it not necessary therefore that even when you acquire the property, when you try to punish a transferee for this, you should also see that there is a similar punishment given to the transferer by way of money penalty if not anything else? This is necessary. Otherwise there is always a protection given to the seller because when he files a return, he files a return for the capital gain including the black money that has been charged.

With these words, I commend the Bill for the consideration of this House.

डा० भाई महाबीर (दिल्ली): उपसभा-पित जी, प्रस्तुत विधेयक उन विकयों को रोकने की की शिश में बनाया जा रहा है जिनमें की मत घटा कर बतायी जाती है—दो कारणों से। एक कारण तो यह कि जो रिजस्ट्रेशन चार्जेंज या स्टैम्प ड्यूटी लगनी चाहिए वह कम दी जा और दूसरा कारण यह कि जो काला यन आज इस देश के अंदर, हमारी अर्थ व्यवस्था के अंदर फैला हुआ है, उस काले घन का इस्तेमाल उसमें किया जाए। जहां तक यह उद्देश्य है कि इस

काले धन की रोकथाम की जाए, इसमें कोई दो मत नहीं हो सकते और मैं समझता हूं कि हमारी अर्थ व्यवस्था के स्वास्थ्य को सुपारने के लिए यह बहुत जरूरी है कि काले धन की बुराई की हम रोकें और उसके कारण जो अनर्थ हो रहे हैं हमारे आधिक ढांचे में, उनकी समाप्त करें। परन्तु महोदय, उद्देश्य ठीक होने के बाद भी कई वार, हम जो व्यवस्था कर रहे होते हैं वह ऐसी नहीं होती कि उस उद्देश्य को पूरा करने में सार्थक होने वाली हो। कम से कम ऊपर से देखने पर जब ऐसा लगता है कि इसका प्रभाव या तो कम होगा या जैसा होना चाहिए वैसा नहीं होगा तो स्वाभाविक रूप से लगता है कि उद्देश्य अच्छा होते हुए भी हम उससे अभीष्ट परिणामों को प्राप्त नहीं कर सकेंगे।

महोदय, बांचू कमेटी की सिफारिशों के आधार पर अपने कराधान व्यवस्था की सुधारते की बात गवर्नमेंट के ध्यान में है। बांचू कमेटी ने भी काले धन की बुराई की तरफ ध्यान दिया और उसकी दुरुस्त करने के लिए कुछ सुझाव दिए। अनुभव यह है कि सरकार जब किसी कमेटी को नियुक्त करती है तो किसी बड़े महत्व के विषय पर, महत्व की समस्या पर, विचार करने के लिए उसकी काम सौंपती है। लेकिन जब रिपोर्ट आ जाती है तो उस रिपोर्ट को पूरा का पूरा स्वीकार करने की बजाए, उसमें से कुछ दुकड़े यहां से कुछ वहां से ले लेते हैं और बाकी चीजों को छोड़ देते हैं।

मैं एक पहलू की तरफ सदन का घ्यान दिलाना चाहता हूं। वांचू कमेटी के कहने के मुताबिक काले घन की समस्या का एक कारण यह है कि जो बहुत बड़ी आय वाले लोग हैं— उनके ऊपर जो हमारा हायस्ट माजिनल रेट आफ टैक्सेशन है, वह इतनी सीमा तक बढ़ा हुआ है, इतना ज्यादा है कि उसके करण लोगों को करों से बचने के लिए भारी प्रलोभन पैदा हो जाता है। आज देश में 97.5 परसेंट माजिनल रेट आफ टैक्सेशन है, यानी सौ रूपया कमाने के बाद 97.5 रुपया किसी व्यक्ति से टैक्स के रूप में ले लिया जाता है। इसका

परिणाम यह होता है कि एक लाख ईमानदारी से कमाकर टैक्स देने वाला आदमी जो है वह या तो एक लाख रुपया कमाये और टैक्स दे या फिर ढाई हजार रुपया आमदनी में से छिपा लें। यानी ईमानदारी के ऊपर इतना बड़ा टैक्स लगने के बाद कितने लोग इस प्रलोभन से बचते हैं. यह आज की स्थिति में अच्छी तरह से देखा जा सकता है। मैं उन लोगों की सफाई नहीं चाहता हं, मैं नहीं समझता हूं कि बेईमानी किसी भी सूरत में उचित है, लेकिन हम इंसान हैं और इंसानियत के नाते हम लोग किस किस्म की कमजोरियों में फंस जाते हैं। यह विचार इस सदन को करना चाहिये और मैं श्री चव्हाण जी से यही अनुरोध करूंगा कि आप इस पहल को देखिये और विचार करें कि क्या यह उचित नहीं होगा कि वे लोगों को ईमानदार बनने के लिए मौका दें बजाय इसके कि ऐसी स्थिति हम बनायें जिसमें ईमानदार आदमी तो मरता हुआ दिखलाई दे और जो आदमी चोर बाजारी या कालाधन छिपाकर चलता है वह मौज उड़ाता चला जाय । इस तरह से एक लाख कमाने के बाद उसके किस तरह से 2,500 रु की चोरी करने के लिए मजबर होना पड़ता है और वह कितना अपने को नीचा गिराता है।

श्री महावीर त्यागी : एक लाख पर 98 हजार रुपया नहीं है ।

डॉ॰ भाई महाबीर : जो माजिनल रेट आफ टैक्स का हायस्ट लैंबल है वह इस प्रकार से है कि एक लाख के ऊपर जितनी आमदनी होगी, उसके ऊपर हर लाख के वास्ते आपको पौने अठानवे हजार रुपया देना होगा । तो मेरा यह निवेदन है कि सरकार को इस पहलू की और भी ध्यान देना चाहिये जब कि वह छोटे तरीके से मुधार करने के लिए बिल लाई है ।

महोदय, बूथ-लिंगम कमेटी की रिपोर्ट की कई वर्ष हैं। चुके हैं जिसमें कहा गया था कि रुपये की ऋय शक्ति जो पहले ज्यादा थी अब

एक चौथाई रह चुकी है और छोटे लोगों को छोटी आय के लोगों जो एग्जैम्पशन लिमिट दी है आय कर से, वह कितनी बढ़ी है ? अगर आप इस एग्जैम्पशन लिमिट को साढ सात हजार, आठ हजार, और दस हजार तक बढ़ा देते हैं, तो क्या फिर छोटे लोगों के साथ न्याय नहीं होगा? इसके सम्बन्ध में यह कहा जा सकता है कि यह एक अलग सवाल है। लेकिन मै यह निवेदन करना चाहता हूं कि इन्कम टैक्स डिपार्टमेंट के ऊपर से लेकर नीचे तक जो कर्मचारी हैं, जो इस तरह के केसेज के बारे में बिजी रहते हैं, उनका आधा काम खत्म हो जायेगा अगर नीचे के जो आय वाले लोग हैं उनको कर मुक्त के अन्दर शामिल कर लिया जाय । इसका परिणाम यह होगा कि बाकी जो लोग बच जायेंगे, बड़ी आमदनी वाले लोग होंगे उनकी तरफ उनका घ्यान केन्द्रित हो आयेगा। इसलिए आप इस तरह का कार्य करें और काले धनको रोकने में अपनी कोशिश लगायें। महोदय,

एक प्रारम्भिक बात करने के बाद मैं इस 3 P.M. बिल के एक विशेष पहलू के बारे में विचार आपके सामने रखना चाहता हूं। जब कोई

सौदा किया जाता है एक मकान या जायदाद बिक्री की जाती है और सरकार को यह लगे कि जितनी कीमत पर मकान बेचा गया है उतनी, कीमत रजिस्टर नहीं की गई है तो 6 महीने के अन्दर सरकार उसको एक्वायर कर सकती है, यह व्यवस्था की जा रही है। अगर वह एक्वायर हौंगा तो वेल्युअसं होंगे, उसके बाद अपील होगी फिर अपील हाई कोर्ट में जायगी, काफी लम्बा चौड़ा प्रोसीजर है, काफी कम्प्लीकेटेड व्यवस्था है। हम लोगों की यह कठिनाई है कि जो सर-कार लोकसभा से पारित कराकर लाती है यहां उस सम्बन्ध में कितनी भी युक्ति की, अक्ल की बात आए तो फिर उनको लगता है कि इसको फिर लोकसभा में ले जाना पड़ेगा, इतना वक्त सरकार के पास नहीं होता, लोकसभा के पास नहीं होता परन्तु इसके बावजूद मैं एक सुझाव आपके सामने रखना चाहता हूं। क्या आज यह स्थिति नहीं है कि जब कभी 50 हजार से ज्यादा कीमत का मकान या जायदाद बेचनी

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पडती है तो उसके लिए इनकम टैक्स विभाग से इजाजत लेनी पड़ती है ? 34-ए फार्म भर-कर अनुज्ञा लेनी पड़ती है तब सौदा होता है उस फार्म के साथ प्रपोज्ड सेल डील भी अने-कजर में दे देना पड़ता है और वह इञाजत लेने के बाद वह सौदा है। सकता है। यह. में समझता हं, एक आसान तरीका है। सकता है उस लक्ष्य के पूरा करने के लिए जे सरकार इस विघेयक के द्वारा पूरा करना चाहती है कि जब इजाजत मांगी जाती है ते। इजाजत देने से पहले हम एक महीने, दो महीने जितना समय लगे उसके रोकें और देखें कि जो यह सेल डील किया जा रहा है वह ठीक कीमत पर किया जा रहा है या नहीं। अगर ठीक कीमत पर नहीं किया जा रहा है तो जितनी कीमत ठीक है उसके अनुसार फैसला करें और जो कोई व्यक्ति मांग रहा था उतनी कीमत देकर जाय-दाद ले लें, बजाय इसके कि पहले एक व्यक्ति को जुमें करने दें, फिर जुमें की वजह से एक प्रोसेस चलाएं, प्रक्रिया चलाएं, फिर उस प्रक्रिया में कितने अफसर होंगे, कितनी मुकदमेबाजी होगी, कितना लिटिगेशन होगा । इसके द्वारा — चव्हाण साहब भी जानते हैं जैसा हमारा ऊपर से लेकर नीचे तक का सरकार का ढांचा है, वह मेरा विषय नहीं है-हम करप्शन का भ्रष्टाचार काएक और भागंखोल देंगे। अफ-सरों को ही फैसला करना है कि किस जायदाद को एक्वायर किया जाय, किसको न किया जाय । बेल्युएशन के लिए रिपोर्ट देने वाले. लिजिशन के सम्बन्ध में जाने वाले ये सव मामले सरकारी ढांचे के द्वारा होगे और वहीं लोग करेंगे जिनके ऊपर आज भी तरह तरह के आरोप लगते हैं और ऐसे आरोप लगते हैं कि आरोप लगाने वालों को शर्म आती है। आरोप इस सदन के अन्दर और दूसरे सदन के अन्दर आते हैं। मैं पूछना चाहता हूं कि क्या हमारी सरकार का यह काम है कि जुम करने दे, जहां रोक सकती है वहां न रोके और जब कोई जुमें कर ले तो फिर हंडा लेकर उसके

पीछे पड़ें। यदि आप समय पर रो क सकते हैं तो उसी वक्त रोक लीजिए और उनको वह जुर्मकरने नहीं दी ि, ए। मैं समझता हूं कि जो लक्य सरकार का है वह इसी के द्वारा पूरा हो सकता है। यदि ऐसा होता है तो सरकार के काम कम होगे, मुकदमेबाजी कम होगी । विधेयकमें हाई कोर्ट में अपील किए जाने की व्यवस्था है हाई कोर्ट के पास कितने हजारों मुकदमों के ढेर लगे हुए हैं, हाई कोटों को फुरसत नहीं। क्या हम लोग वकीलोंकी आमदनी बढ़ाए वगैर कोई व्यवस्था ऐसी नहीं बना सकते जिसमें सरकार जो चाहती है वह हो सके, चौरबाजारी से या काले घन से जो सौदा या खरीद-फरोस्त करना चाहते हैं वे रुक सकें और सीदा होने के पहले सरकार बीच में आकर कहे, अगर वह समझती है कि की मत ठीक नहीं है कि जो की मत तुम रिजस्टर करा रहे हो वह ठीक नहीं है सरकार इसको नीलाम करेगी और नीलाम करके जो पैसा उस कीमत से ऊपर हो सरकार उसको रख सकती है। इसमें जो पैनल्टी होगी वह नहीं मिल सकेगी, लेकिन सरकार का यही परम लक्ष्य तो नहीं है। सरकार एक सुधार करना चाहती है और वह सुधार जब बुराई को प्रीवेन्ट करने से हो सकता है तो मैं समझता ह कि इस पर सरकार को जरूर विचार करना चाहिए ।

(Amdt.) Bill, 1972

एक बात मुझे और कहनी है। चव्हाण साहब जानते हैं जो वस्तुस्थित है प्रापर्टी के बाजार में। हर प्रापर्टी की कीमत दो प्रकार की है। सफेद दाम दो तो इतना पैसा, काला घन दो तो इतना पैसा, काला घन दो तो इतना पैसा, यानी जो लोग खरीद करते हैं या फरोख्त करते हैं उन लोगों को पता है कि सफेद पैसे से खरीदी जाने वाली वह चीज कीमत में नहीं जायगी जितनी काले चन में जायगी। इसके बारे में मेरी जानकारी में महोदय, एक उदाहरण है। इनकम टैक्स डिपार्ट-मेंट ने टैक्स की वसूली के लिए एक बिल्डिंग को अटैंच कर लिया। और अटैंच इस आशय से किया कि उसकी कीमत लगभग 5 लाख रु० है। लेकिन 5 लाख रु० उसकी कीमत

आंकने के बाद जब उसकी बाजार में बेचने के लिए खड़े हुये तो उसकी कीमत 3, साढ़े 3 लाख रु० से ज्यादा न जाय। कारण क्या है कि बाजार में जो लोग कीमत देते हैं उसमें काले बन का एक अंश भी रहता है। लेकिन जब सरकारी पक्ष या मुहकमा बेचेगा तो वह काले घन के हिसाब से बेच नहीं सकता। कोई काला घन दे नहीं सकेगा और कीमत जो बाजार में है वह अलग होगी और जो आप के लिए कीमत अ(येगी वह अलग होगी। उस केस का मझे पता है। उसमें काफी चक्कर चलता रहा और फिर मुहकमें ने कोशिश की कि लोगों को बुला कर के मनाया जाय कि वे चार या पांच लाख रुपया में उसकी खरीदने की तैयार हों। मैं नहीं जानता कि उसके बाद क्या हुआ। लेकिन ये दो तरह की जो कीमतें हैं, जब तक यह काले घन की इतनी व्याघि है, जब तक यह काला धन हमारे देश के कोने कोने में और छोटी से छोटी जगह पर पहुंचा हुआ दिखाई देता है तब तक हमारा यह समाज और ऐसी व्यवस्था बनी रहेगी।

इस लिए मेरा सुझाव यह है कि सरकार ऐसी व्यवस्था करे कि जिस की प्रापर्टी को आप लेते हैं तो जैसे आप उसको अक्वायर करने का फैसला करें उसके साथ ही आप उसके पब्लिक आक्रान की व्यवस्था करें और पब्लिक आक्जन करने के बाद जो हायस्ट प्राइस ज्यादा से ज्यादा कीमत मिलती है, बेचने वाले की आप उतनी कीमत दे कर बाकी की आप उचित ब्यवस्था करें। सरकार अगर मकान खरीदती जायेगी तो कितने मकान खरीदेगी, कितने रखेगी। किसी भी सरकार की संभालने की क्षमता सीमित होगी । चव्हाण साहब कितने ज्यादा योग्य हों, उनके अफसर कितने ज्यादा योग्य हों, लेकिन उनकी भी क्षमता किसी ऐसे नये झंझट को संभालने की असीमित है, मैं ऐसा नहीं समझता। नये कांड खड़ हों, नये स्कैंडल्स आयें, नये आरोप लगें और फिर हम कभी इकबाल सिंह की यहां पर ला कर के खड़ा करें और कभी किसी को लाकर के खड़ाकरें

यह हमारे सार्वजनिक जीवन के अन्दर बुराइयां हैं और उन सब से बच कर के अगर सुधार किया जा सकता है तो वह करने की कोशिश कश्नी चाहिये। केवल इतना ही सरकार न करे कि किसी रिपोर्ट में जो मीठा मीठा है उसको गप करे और जो कड़्या कड़वा है उसको यू कर दे। जहां अधिकार लेने की बात है उसको हम लेते जायं और जहां लोगों को कुछ सुविधा देने की बात आती है और जहां पर सरकार का नियंत्रण या कंट्रोल कुछ कम होता है वहां पर हम झिझकते रहें, यह कोई अच्छी स्थिति नहीं है। जब बांचु कमेटी की बात आई तो श्री: गणेश ने कहा कि यह पब्लिक इंट्रेस्ट में नहीं है कि वह अन्तरिम रिपोर्ट सदस्यों के सामने रखी जाय। मैं समझ नहीं पाता कि पब्लिक इंट्रेस्ट कौन सा है जिस के कारण उस कमेटी की रिपोर्ट को संसद सयस्यों से छिपाने की जरूरत पड गई।

इन शब्दों के साथ इस विधेयक की भावना का समर्थन करते हुये भी इसके अन्दर कुछ आवश्यक मुधार जो मैं जरूरी समझता था उनकी तरफ मैंन ध्यान दिलाना चाहा है।

श्री महावीर त्यागी : मैं मिनिस्टर साहब से पूछना चाहता हूं कि अगर किसी ने एक प्रापर्टी एक लाख रूपये की बेची आफिशियली लेकिन दो लाख रुपये का उस में ट्रांजैक्शन हआ तो जो बेचने वाला है उस के पास एक लाख रुपया ज्यादा आयेगा । उस के बाद आप ने उस को एक्वायर कर लिया । एक्वायर करने के बाद प्रापर्टी की कीमत जो दो लाख बताई है, वह उस ने दी है जिस ने उस को खरीदा है। लेकिन आप तो एक ला देंगे क्योंकि प्रापर्टी बेची गयी थी एक लाख में आफिशियली, हालांकि उस ने दो लाख रुपये उस के लिए दिये थे। तो इस तरह से जो पैनेलाइज होगा वह खरीदने वाला होगा और जिस ने प्रापर्टी बेची है उस ने तो एक लाख लिखाया है और दो लाख रुपया उस के वास्ते लिया है। उस ने प्रापर्टी की कीमत कम लिखायी है एक लाख Taxation Laws

तो बेचने वाला तो नकसान में आया नहीं, स्ररोदन वाले पर पेनाल्टी हो गयी। क्या स्थिति होगी इस की अराबतादी जिए।

श्री य० ब० सक्ताम: जवाब के समय में बताद्गा।

SHRI HAMID ALI SCHAMNAD (Kerala): Mr. Deputy Chairman, there is an old saying that money can do many things. It does not make any difference between black money and white money. We know that nowadays black money plays an important role in the economic life of the country. When Government tries to curb black and black-marketers, money money and black-marketeers try to curb the Government's ways and means. We also find that black money has a commanding hold on the politicians and the leaders in the Government party. When I say this I do not say it just for the sake of saying. Everyone of us condemns black money and black-marketeers. But is it not a fact that whenever a political conference is organised, all of us - ruling party members and members of opposition parties and Ministers - go to black-marketeers and ask for donations? Also when the State Governments or Central Government raise loans, district officials and other officials go to black-marketeers and ask them to contribute. There is thus a nexus between black-marketeers, hoarders on the one hand and the leaders of the Government party on the other. Is it not an encouragement given to black-marketeers to flourish in this country? Of course, I welcome this Bill because Shri Chavan is making a sincere effort to curb black money. I wish him success, if he could succeed. But I do not know how far he is going to succeed in curbing black money. There is a proverb in Kannada which says that even if a dead body sees money, it will open its mouth. Why then blame Government leaders alone?

What is the method that Government is going to adopt to curb black money? My feeling is that many of the provisions in this Bill will be a paradise for the lawyers of this country. These provisions will also adversely affect bona fide purchasers and bona fide traders who pay their tax in time. The real black-marketeers are going to escape from the purview of this Bill. And there is no retrospective effect given to this Bill. Black-marketeers are clever and intelligent people. They would find out some loopholes. There are intelligent lawyers to give them legal advice. They will tell them how to make purchases and at what valuation. With regard to undervaluation of property which they purchase, even now under the existing law a man who does it in order to save stamp fees, can be prosecuted. As far as this Bill is concerned, in such cases Government can take over the property under-valued. That would only tempt government officials and valuation officers to be corrupt. Government is giving them one more chance to be cor-Fupt.

(Amdt.) BiU. l₉₇₂

With regard to market value I should like to say one thing. Market value is an abstract thing. A person who may be in need of money to clear his debts or to discharge some other obligation or to meet the marriage expenses of his daughter or children, will sell his property at any price he gets.

So also, Sir, there may be another person who may be urgently in need of some property in which case he will pay any price for that property. Sometimes even for the sake of friendship a person may sell his property to some friends. Therefore, Sir, we cannot fix any criterion for deciding what should be the market value of a particular property, You only give discretion to the valuation officers and by giving them the discretion you also make these valuation officers come within the clutches of black money, So, Sir, I say that black

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money is very dangerous to the country and it is very dangerous to our entire economy.

No doubt. Sir, I welcome this Bill thinking that it would at least create a sense of fear among the people. Our Finance Minister has introduced the Bill to control black money. This has been given wide publicity in all the papers and the Press has given much publicity to this. I hope that it would create a sense of fear amongst our people and it would help in curbing black money in the country. With these words, Sir, I support the Bill. Thank you, Sir.

थो रणबीर सिंह (हरियाणा) : उपसभा-पति महोदय, मैं कराधान विधि (संशोधन) विवेयक का समर्थन करने के लिये खड़ा हुआ हं। जहां तक इसके उद्देश्यों का सम्बन्ध है सदन में किसी भी सदस्य ने दो राय नहीं रखी। उद्देश्य बहुत अच्छे हैं। जहां तक काले घन और करों की चोरी का सम्बन्ध है किसी की उनके साथ हमदर्दी नहीं हो सकती जो कि काला घन रखते हैं या करों की चोरी करते हैं लेकिन इस देश के अन्दर समाज का एक बहुत बड़ा अंग है, बहुत बड़ा हिस्सा है जो कि जायदाद को खरीदते और बेचते हैं लेकिन न ही वह करों की चोरी करते हैं और न ही उनके पास काला धन है।

उपसभापति महोदय, पंजाब और हरियाणा के अन्दर जहां शहरों का सम्बन्ध है वहां यह प्रध्न एक बड़ा गम्भीर प्रध्न है कि लोग जाय-दाद की कीमत कम लिखाते हैं और काले धन में कुछ ज्यादा पैसा देते हैं, रजिस्ट्री का पैसा कुछ कम दिया जाता है लेकिन जहां पर प्रिए-म्पशन का कान्न अभी लाग् है वहां इससे विल्कुल उल्टा है, वहां जायदाद को की मत ज्यादा लिखाई जाती है। पंजाब, हरियाणा और जहां पर प्रिएम्परान का कान्न लाग् है वहां अब अमीन बेची जाती है तो उस जमीन का जिसना पैसा वह देते हैं उसने पांच सात्रहें भार रुपया ज्यादा सका है ? इसलिए उनका कोई इरादा नहीं 8-15-R,S,S,/72

लिखाते हैं। वैसे तो उसको कोई डर नहीं होना चाहिये कि खरीदी हुई आयदाद की लिया जा सकता है क्योंकि उसने की मत बाजार भाव से ज्यादा दी है लेकिन जैसा कि आप जानते हैं कि आपस के अन्दर कई दफा लड़ाई होती है और जमीन को कोमत का उतार-चढाव होता है, जो कोमत जमीन की आज है वह चार दिनों के बाद या एक महीने के बाद दूसरी हो सकती है, दूसरा कोई विरोधी ज्यादा कीमत देने का सुझाव दे सकता है और वह इंकम दैवस आफिसर को यह सूचना वे देगा कि यह जमीन कम कीमत पर खरीदी गई, तो उस पर भी मकदमा चल जायगा । इसी तरह से हिन्द कोड के तहत हमने कानन बनाया कि बहनों को भी जमीन-आयदाद के अन्दर हक है और हमारे समाज में वहत सारे लोग आज तक उस वात को पचा नहीं पाये हैं और बहुत सारी बहनों है कि जब उनके पिता मर जाते हैं और उनको अपने पिता को जमीन-आयदाद में कानून के तहत हिस्सा मिल जाता है तो वह अपने भाइयों के नाम दानपत्र लिखती हैं। और दान-पत्र लिखते वक्त, ताकि स्टाम्प इयुटी कुछ कम देनी पड़े या, जैसा मैंने पहले उदाहरण दिया, उसी तरह से कहीं यह शिकायत हो कि कम कीमत लिखाई गई हैं, तो क्या सरकार उस जमीन को भी लेने जाएगी। मैं मानता हं, सरकार का यह उद्देश्य हो नहीं सकता कि किसी बहिन की 5 एकड़ अमीन हो और वह अपने भाई को 5 एकड़ जमीन देना चाहती है जिसकी कीमत-कई जगह जमीन की कीमत हरियाणा में, पंजाब में 7,000 रु०, 8,000 रु० प्रति एकड तक है-तो वह 25,000 से ऊपर जा सकती है। ऐसी जमीन लेने का क्या सरकार का कभी उहेध्य नहीं हो सकता ? बिलकुल नहीं हो सकता है। मेरे साथी अमजद अली कहते हैं हो सकता है। मैं मानता हं। चव्हाण साहब, वित्त मंत्री, देहात से आए हैं और बह जानते हैं कि देशत के अंदर अभी तक सामा-किक कांति को हम कहां तक आगे ले जा सके हैं, कहां तक उसका असर समाज के ऊपर बन

[श्री रणबीर सिंह]

Taxation Law.

हो सकता कि ऐसो जमीन को लिया औए। लेकिन जिन आफिसरों को वह कान्न चलाना होगा, उनको कौन रोक सकता है ? इस विघे-यक में तो उनके लिए तो यह रखा नहीं गया होगा कि ऐसे केसों के ऊपर कार्यवाही नहीं की जा सकेगो । तो मैं विन मंत्रो महोदय से चाहंगा कि वे आख्वासन दें ऐसे केसेज में सरकार का कोई इरादा नहीं है कि जहां न करों की चोरी है. त काले बन का सवाल है, जमोन को खरीद और फ़रीव्त है, वह 25,000 ६० से ज्यादा है तो भी अगर वहां किसो तरह से कोई साबित भी करेगा कि उसमें स्टाम्थ ड्युटो कम दी गई हो. कोमत कम लिखाई गई हो, तो भी सर-कार का उस जमीन की लेने का कोई इरादा नहीं है, क्योंकि वह जमीन उसके लिए एक तरह से पेशा है। जो जमोन खरीद रहा है वह खेती के लिए खरोद रहा है। आप जानते हैं वेल्य टैक्स का इसमें जिक है। कुछ दिन पहले इस सदन को एक सूचना दो गई थी जिसके मुता-विक विडला जी के ऊपर वैल्थ टैक्स लगा हुआ है 8 रु और आज सुचना दो गई कि 3 साल के अंदर उनको 125 करोड ६० की जायदाद की कीमत बढ़ गई। उनसे बेल्थ टैक्स लिया गया 8 रू । तो कई तरह के उदाहरण आते हैं। मझे याद है, मैं पंजाब मंत्रिमण्डल का सदस्य रहा, हम लोगों को 1.500 रू० कानन के मताबिक तनख्वाह मिलतो थी लेकिन मंत्रि-मण्डल ने फैसला किया कि सिर्फ 800 ए० तनख्वाह लेंगे और 700 ६० कटौती होगी और उसमें से जो भी टैक्स होगा वह दिया जाएगा । जब इस सदन के अंदर एक हमारे बहत वड़े नेता के बारे में कुछ सवाल एठा ती मुझको भी शक हुआ कि कहीं मैं भी चक्कर में न आ जाऊं। तो मैंने पता किया कितना टैक्स लगाया और मालम हुआ कि चंकि मैंने रिटर्न दाखिल नहीं किया इसलिए वह टैक्स दाखिल नहीं हुआ, हालांकि 24,000 रु० त्तनस्वाह से कटे और इनकम टैक्स कुल 8,000 रु लेना था। कहीं मेरी जायदाद नीलाम न

हो इसलिए मैं विना मंत्रो महोदय को सेवा में हाजिर हुआ और जब हाजिर हुआ तो उन्होंने मझसे कहा कि पता नहीं, मैं इसके बारे में इस-दाद कर सकता हुं या नहीं कर सकता हुं, मैं पता करूंगा। तो मैं जानता हं, जिस वक्त इनकम टैक्स आफिसरों के पास मामले जाएंगे तो ये जो बड़े बड़े काले धन वाले भाई हैं, उनके पास तो बकोल हैं उनके पास पहले भो खुद अपनी जानकारी ज्यादा है, वे उससे वचने की कोशिश करेंगे और जो कमो है वह वकील पूरी कर देंगे, वे नहीं फसेंगे। तो बहुत सारे ऐसे माई जिन्होंने कोमत भी ज्यादा लिखाई, टैनस भी ज्यादा दिखाया लेकिन आपस में बैर की वजह स किसो ने अर्जी दे दो कि नहीं, 40,000 रु को को मत से अधिक को जमीन है या किसी वहिन ने थोड़ा टैक्स बवाने को खातिर दान-पत्र में कम कोमत लिखा दो तो झगडे खडे होंगे । इसलिए मैं इस वारे में आश्वासन चाहता हं, हालांकि यह ठीक है कि वह कान न की शक्ल नहीं हो सकतो है लेकिन इस कानन को बनान में क्या इरादा है वह इरादा आपके उत्तर से जाहिर हो सकता है। तो मैं आपसे चाहता हं कि जब आप जबाब दें तो यह आखासन दें कि इस मामले के अन्दर किसी के साथ ज्यादती नहीं होंगी । यही कहते हए मैं विधे-यक का स्वागत करता हं।

SHRI BABUBHAI M. CHINAJ (Maharashtra): Mr. Deputy Chairman, Sir, I welcome this Bill which has come, according to me, very late. Even though it is late, I am glad that Government has thought it fit to come before the House to take approval of it.

We have been hearing about parallel economy and black money for a long time and one of the best method of adjusting black money is in land and estates. Therefore, I welcome this Bill that at least people henceforward would think twice before they do anything of this sort.

I have a few suggestions to make to the Government. Firstly, the Bill says that if an immovable property worth Rs. 25,000 is to be exchanged and if it is less than the market value by 15 per cent—upto 15 per cent it is all right—then there would be a question of valuation and the Government's taking over. What 1 want to impress upon the hon. Minister is that in terms of the today's rupee value, Rs. 25,000 is a very small amount. Even if you want.. . I do not want to quote any other city but my own city of Bombay. There, even if you want to have a small room of 10' x 12', it costs Rs. 25,000. Therefore, I personally feel that if the hon. Minister would have stuck to the Income-Tax Act, section 230A in which a certificate is necessary for a property of Rs. 50,000, the harassment to the people would have been less.

Another point is that you are allowing a man to sell and then you go on enquiring and surveying etc. What I would like to say is: Why don't you give a couple of months' time to the seller and the sale deed to be examined by appropriate authorities appointed by the Government? Don't allow the seller to back out? If Government comes to the decision that this property is to be taken over and there is something fishy about it, I have no objection thereto, but to go afterwards into it means a lot of trouble and harassment and legal expenses, and all other things would arise. For example, when the sale deed is finalised, the purchaser has to pay stamp duty but when Government takes any property it has not to pay any stamp duty and the stamp duty to be paid is also gone. Then, the stamp duty is not paid provided in the Bill to the competent only by the seller or the buyer, it is always authority for initiating proceedings for, shared fifty fifty. Therefore, I would acquisition of property, yet no provision submit to the Government—I am talking has been made for awarding the cost to the at a very late stage, I know Government assesee where the proceedings are dropped cannot improve upon it today—that it will by the competent authority. Besides, the after some experience please bring before assessee will be in suspense for the period the Parliament an amendment to the Act

whereby the seller or the buyer is least harassed and at the same time the object of the Government is realised.

Another point which I want to bring to your notice is whether it is worthwhile initiating proceedings for acquisition, as I said, for a sum of Rs. 25,000 worth. I think the Government should of their own, resort to Rs. 50,000, which, as I have said in the beginning, is according to the Income-Tax Act.

The Bill also provides that, in case the fair market value of any property transferred exceeds its apparent consideration by more than 25 per cent of such apparent consideration, it shall be deemed to be conclusive proof of the fact that the consideration for the property has not been truly stated in the instrument of transfer for the purposes of acquisition proceedings. Is it not against the principles of natural justice that the onus to prove that there is no understatement or underestimate is thrown upon the assessee? This I thought, according to me, was not a proper thing.

Further, fair market value, after all, is a matter of estimate. No two expert valuers can ever come to one figure in determining the market value of the property. In wealth tax when we put the wealth of the jewellery and other things we get them valued by different dealers and our experience is that no two dealers have ever said that the value of the particular jewellery is the same. It can happen in this case also. That is why I am suggesting that this is rather a very harsh clause.

Though certain guidelines have been from the point of initiating the proceedings till they are drop-1 ped. He would also have suffered

[Shri Babubhai M. Chinai]

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monetary loss on account of the cost of litigation, etc. It would be equitable that certain provision be made in the Bill to provide for awarding the cost to the assessee where the proceedings are dropped by the Government for the acquisition of the property.

Sub-section (4) of section 269H of the Bill provides that consequent upon the i order for the acquisition of immovable i property becoming final, the property shall vest absolutely in the Central Gov- j all encumbrances, j ernment free from The expression 'free from all encumbrances' may cause unintended hardship. The provisions of the Bill seem to ignore the fact that the consideration for the transfer of the property depends on the terms of sale, nature of title, the fact whether the property is vacant or let out, terms of payment etc. A property may already be encumbered at the time of sale. The Government, if it has decided to acquire the property, should take it at the same terms as are incorporated in the transfer deed.

Finally, section 269J provides that the compensation for the acquisition of property shall be a sum equal to the aggregate of the amount of the apparent consideration and 15% thereof. This does not take into account the expenses incurred in surveying the property, brokerage, registration expenses, etc. As I said a few minutes before, there is no provision for reimbursement of interest charges incurred by the transferee, except for interest at 12% on delayed payment of compensation, vide section 269K. It is submitted that registration charges should be refundable because transfer of property to Government as I have said already, is not liable to stamp duty. The Government does not pay any stamp charges on any transfer of property. They should also remember that besides, the transferee should be eligible for interest on the amount ot

the apparent consideration from the date of original transfer to the date of compensation.

(Amdt.) Bill, 1972

Sir, as I said in the beginning, I welcome this Bill. My only submission is that there will be several hardships and Government should at a very early date reconsider the whole question and bring forward an amending Bill so that the hardships are not there and the object of the Government is also served. I am in complete agreement with Government's objective and, therefore, I wholeheartedly support the Bill.

SHRI U. K. LAKSHMANA GOWDA (Mysore): Mr. Deputy Chairman, Sir, I would like to join with my other colleagues here who have appreciated the provisions of this Bill. The objectives, as have already been stated by many hon. Members on both sides, are laudable. The objective is to see how best we can eliminate the scourge of black money which, as the hon. Finance Minister has said many times in this House, has gone to such proportions that it has become almost a parallel economy. This Taxation Laws (Amendment) Bill concerns itself with one of the methods suggested by the Wanchoo Committee in order to curb the accumulation of black money. To that extent that is welcome. Sir, as Mr. Babubhai Chinai has stated here—I am glad it was he who has stated—this has been one of the main channels of accumulation of black money, particularly bigger transactions in larger cities and also in agricultural properties, where recourse is taken to under-valuation whereby stamp duty, capital gains tax and taxation on the amount transacted, etc. have all been defrauded. To this extent this is welcome. Sir, there is definition of immovable property which could have been a little more elaborate. Then, Sir, with regard to the preliminary notice a time limit of six months has been fixed from the date of registration. I certainly agree with this. One cannot expect that the buyer will have

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of more than a year or so as has been suggested by my friend, Mr. Anandam. He is a chartered accountant and he knows the difficulties. But he thought of stringency in this particular case, and he also mentioned that wherever the differences have been detected the penalty clauses of the Income-tax Act and the Wealth-tax Act should be invoked in addition to the confiscation or taking over of the property as per this Bill. I completely disagree with him because, when you are already taking over the property for the value which has been mentioned in the sale deed plus only 15% of that amount, it is unfair to say that you also invoke the penal clauses, particularly in view of the fact that it is very well known that the penalty clauses in the Income-tax Act and the Wealth-tax Act of this country are almost sadistic. Nowhere else such penalties are there. It is not the amount of tax on which the penalty is levied, but on the difference of the valuation of wealth itself. In other words, it will be invoking capital punishment in addition to taking over of the property. So. Sir, i support the suggestion made here that no other penalty will be levied on that but the property will be taken over. To that extent it is a welcome proposal. One objection I have is about the definition of 'market value". As has been said by other Members, determination of 'market value' is very difficult and the valuation from one person to another person varies, and this has landed honest assessees in difficulties in many to be very careful and also go into the actual unnecessary, which are made, because it is always possible to get a incentive for the growth and valuation which will be 15% or 20% more of black money. than the value which is found on the sale-deed and often an honest assessee is; subjected to menting this measure the department

to go on waiting in suspense for long periods; will do it in the spirit in which this Bill is introduced and see that the honest assessees particularly in the agricultural sector are not unnecessarily penalised. I am glad, Sir, that after the Select Committee recommendations appellate jurisdiction also has been provided for this; there is the Appellate Tribunal which will go into the question of any difficulties which arise out of the competent authority taking immediate steps for the acquisition of such undervalued properties. Sir, Mr. Ranbir Singh was referring to the sale of agricultural properties among relatives and others. I think relief has been provided for this in a Clause, which does not apply where the transfer is for* love and affection, and I should think this also must be viewed with the spirit in which this Bill

> has been introduced which is only to curb black transactions, and take action against those who are evaders of tax, and not against genuine assessees who,

> on many occasions, have to take recourse to sell properties at lower values, or at values agreed among themselves,

I which may not bear comparison to ! market value.

Then coming to the general question of taxation, to the amendment of taxation laws, I wish the lion. Minister had taken opportunity in this Bill to bring in some more measures which have been | recommended in the Wanchoo Com-• mittee's recommendations as well. existing cases of valuation so far as Wealthtax is concerned. I hope the Finance Minister i the marginal rate of income-tax and about will give proper instructions to the department the innumerable controls, necessary and in vogue in this merits of a case when those valuations are country and which have acted as an additional

I wish the hoi). Finance Minister would go this higher valuation. Sir, I hope in imple- into that question. In case it is not found possible to reduce the tax at one stroke, at least, as I have pleaded so many times in this House and also, in the Finance Ministry's Consultative Committee. consideration should be

[Shri U. K. Lakshmana Gowda] given to providing sufficient deductions j and allowances in Income-Tax Act on I various legitimate amenities, so that the assessees do not take recourse to saving money by evasion of income-tax.

My hon. colleague, Mr. T. N. Singh, mentioned demonetisation. I am not so enthusiastic about the results of demonetisation. The results in 1946 have not been very encouraging. Particularly now when it has been talked about for more than a year or two years, it has lost its effect. Any person who has accumulated black money will have by now seen to it that it has been invested and he would not keep anything in high denomination currencies. Its only advantage is to a limited extent. I am prepared to agree with my hon. friend, Mr. T. N. Singh, that even if we demonetise ten-rupee notes, whatever money comes out from it in future will be subject to taxation, the better part of it, and probably it will have a check on the accumulation of black money hoarded for election purposes by political parlies. to that extent.

SHRI T. N. SINGH: The point is that this demonetisation has been talked about for months and months together and it has lost all importance. Why is it being talked about like that? That is the point.

SHRI U. K.. LAKSHMANA GOWDA: Anyway, it has been talked about. It has been talked about in the interim report and many political parties have niade a platform out of this for years together. What effect will it have now? The money will have found its way iuto shares, properties and so many other things. 1 do agree with you and to a limited extent it will check black money flowing into political par-

Another matter to which we have to give consideration is the ban on donations by companies to political partics. At that time everybody was very enthusiastic about it and there were many experienced people who said that this would result in the accumulation and circulation of black money. If any company gave any donation, at least we could have known from the accounts of the company how much money had been given to different political parties. Now, we have given a chance to them for making this payment in black money. J would request the hon. Finance Minister to consider this matter very carefully, if possible, to scrap it and revert to the old position where it is properly accounted for. It may not be a chargeable amount for income-tax, but it should be allowed. Otherwise, you will never be able to get the companies to stop payment to political parties, because the pressure will be so much that somehow or other they will be encouraged to accumulate black money and make payment to political parties.

Lastly, in this Bill we are providing enormous powers to the competent authority. I would request that the hon. Finance Minister should send instructions to his department that they should be very judicious and careful in discharging their duties. They have such powers under their discretion that an honest assessee may be harassed to such an extent that in the end the result might be that he may be forced to become a dishonest assessee. Thank you.

SHRI Y. B. CHAVAN: Sir. I thank the hon. Members who participated in the debate. Though many of them had doubts about the efficacy of the registration, all of them have lauded the objective of the Bill and have given a hearty welcome to it.

श्री टी० एन० सिंह: नीयत तो अच्छी हमेशा होतो है । श्री ये० व० चव्हाण: कम से कम इतना तो मान लें कि नीयत अछी होतो है । श्री टी० एन० सिंह । यह तो हम को और आप को दोनों को मानना चाहिए।

SHRI Y. B. CHAVAN : Sir, I quite agree that it is not enough to have taxation laws, it is not enough to have taxation policies, but what is most important is that administration has also to be effective. I concede this position. Therefore, while commending this Bill for your acceptance, I assure the House that we will try to see that this Act, not only this Act but other taxation Acts also are properly administered.

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Some of the Members have made reference to the report of the Wanchoo Committee. The Wanchoo Committee has certainly made certain recomendations about the merits of taxation, the levels of taxation, the methods of taxation, etc., but at the same time they have also made certain recommendations regarding the taxation administration as well. I would like to tell the hon. House that we are going into details of necessary improvements that are necessary for the administration of taxa-

Having said this, I must say that I am not so pessimistic as some hon. Members wanted to be, because here is a problem and we have to find a solution for it. If I take a position as the hon. Member, Mr. T. N. Singh, took, that nothing is going to happen, that tax evasion is going on and on and on. . .

SHRI T. N. SINGH: I think you are rather unfair. What I said was that your administration is corrupt and inefficient, and you must improve that first. I think it is possible to improve the administration. It is possible to be honest, but then the steps that have to be taken are not taken. That is my complaint.

SHRI Y. B. CHAVAN . I do not want to have a dialogue. He has said it, I have heard him patiently, let me deal with it. That is why I did concede the position that the taxes administration will have to be improved, but at the same time I am not taking this pessimistic view because we have accepted that

there is black money. It is also a prally accepted proposition. One of the means of making use of the black money is in the transfer of immovable property. This is also an accepted proposition. The point is how to deal with it. This was one of the ways that was thought of and we thought there was something in it. Therefore, we brought this legislation. As I said in the Budget speech in 1971, it is much better to take the dishonest person at his words. If he says that this is the amount that he has paid, let us accept his statement and try to acquire the property at that value.

Some Members have raised certain points of procedure, Some Members have pointed out the imperfectness of the definition of immovable property particularly in respect of the transfer of co-operative societies' flats. I can only tell them that the Select Committee did go into this question and we found there that this Act comes into operation where the property transferred is registered. In the case of flats it is the shares which are transferred and there is no provision for the registration of shares. We have made an observation there that it will be necessary to amend the Registration Act so as to make it compulsory to have the transfer of shares also registered so that this Act possibly can attract this provision for that matter.

The hon, Member, Shri Babubhai Chinai, said that Rs. 25,000 is a small amount. In the case of Bombay what he says possibly is true that this is small. I think we went into this question in the Select Committee in greater detail. Apart from this provision of Rs. 25,000 there is also a provision regarding 15 per cent of the fair value because it is quite possible that there may be some sort of difference of opinion about the valuation also because the Valuers may differ in the valuation and therefore this 15 per cent margin has been kept. I think there is another extreme view that some Members expressed: "Why is it

¡Sbri Y. B. Chavan] that you have mentioned Rs. 25,000? That means that properties valued below Rs. 25,000 will go completely untouched". My only answer to that would be that if we take any property worth even below Rs. 25,000, administratively it will become completely impossible to go into this matter because, if we go into the statistics—I mentioned some statistics in the other House—because these transfers include even the transfer of agricultural lands and I think lakhs of transfers take place in each and every State. I have not got those figures with me now, but I have got some figure from Tamil Nadu. I think it ran into four lakhs of transfers which were registered. And it is quite possible that they can be even more than that. About the figure I got from Bombay, the transfers were 25000 or 30000 of immovable property in one year. It was not recently but in 1960-67 or so. So, it is administratively a very difficult proposition not to have this limitation.

Now, some hon. Members—particularly the hon. Shri Anandam—raised the point that the transferee could declare the unrecorded assets in his return for the following year and thus escape the penalty, etc. Really speaking, I am afraid the hon. Member has missed the real objective underlying the provisions of the Act, the provisions which aim at combating tax evasion. If the transferee admits that the asset has been understated and bases the tax hereon the object could have been achieved. Then there is no question of penalising. His main question is, if he has, really speaking, to declare the unrecorded assets next year, then possibly he would not have done that. This does not psychologically fit into that. If he warn declare and he has to pay the tax, nobody is interested in merely penalising him for understating the property. Dr. Bhai Mahavir certainly went into that aspect as to what the Government is j going to do with the properties so ac- i quired. certainly a problem. I do J

not want to deny the size of the problem, the intricacy or the complexity of the problem. But anyway we will have to find a solution for that as we go ahead with this matter.

Another question that Shri Mahavir Tyagi raised was this. He wanted to know about that because it was a very legitimate question. He said, as far as the transferee is concerned you are penalising him for acquiring his property. What about the transferer. He gets the money and gets away with it. That was the point that he raised. I can only tell bim, as he has no property with him we cannot acquire it. But once it is proved that he has got that additional money with him. it is certainly subject to capital gains tax. We can certainly charge him for that.

SHRI BABUBHAI M. C HINAI: It is not provided.

SHRI Y. B. CHAVAN: It is not a question of provision. It becomes subject to capital gains lax. There is no need for any additional provision. The provision is already there. He is subject to the capital gains tax This is one thing.

Then, another point which Shri Anandam made was a vers interesting point. He said that the exemption of the transferee from penalising under the income-tax and the wealth-rax will mean that the person will be let off leniently as compared to a person on whom the penalty is levied. In cases where the asset is not truly stated, there are provisions in the Income-tax Act for taking the unexplained investment in the hands of the transferee. There is provision even under the present Income-tax Act, so that we can certainly penalise him. But the experience is that the onus of proof is on the department which is impossible. In order to get out of thW difficulty, the Wanchoo Committee suggested this provision and therefore this question of acquiring the property is a waj out of that thing. So. I hope thai

Shri Anandam can see the logic behind this particular provision. I see his point. Really speaking, the present ineffective. provisions are proving Therefore, as I said, it is not enough to have a law. We have to see that the law is workable and taxation becomes more effective. I can understand that. The honourable Mr. Choudhry made a speech and went away. He wanted some assurance उनके खिलाफ कोई ज्यादता नहीं होगी that is, there would not be any injustice for honest people. We would not be unfair to them.

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957 and the Gift-tax Act, 1958, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: Now we shall take up the clause by clause Consideration.

Clauses 2 to 25 were added to the Bill.

Clause 1, the Enacting Formula and the title were added to the Bill.

SHRI Y. B. CHAVAN: Sir, I move: "That the Bill be returned."

The question was put and the motion was adopted.

THE INSECTICIDES (AMENDMENT) BILL, 1972

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH): Sir, I beg to move:

"That the Bill to amend the Insecticides Act, 1968, he taken into consideration."

Sir, I am moving this Bill to amend sections 9(1) and 13(1) of the Insecticides Act, 1968, for extending the time limit up to 31st December, 1972, to enable large number of manufacturers, formulators, importers, sellers of insecticides who could not apply in time, to apply for the registration of their products to the Registration Committee, Government of India and for securing licences from the State authorities.

This has been necessitated because of the proviso of the above two sections wherein persons engaged in the business of import or manufacture of any insecticide immediately before the commencement of these sections, were to make an application to the Registration Committee within a period of six months i.e. up to 31st January, 1972, and those engaged in the manufacture or selling, stocking or exhibiting for sale or distributing, were to apply to the licencing officers appointed/notified by the States within a period of three months, that is, 31st October, 1971,

The bringing in of the manufacturers/
formulators/importers/sellers who could
not apply in time, under the
purview of the Act would enable the
States to continue to procure insecticides from these units and avoid dislocation and blockade of supplies of such
an essential input for increasing production in the wake of all round drought
situation resulting into substantial loss
of foodgrains and other essential agricultural commodities.

The delay in setting up of the licensing agency in the States, lack of publicity, non-availability of gazette notifications to the widely scattered insecticide manufacturing/formulating units in the small scale sector, are some of the reasons for non-submission of the applications for registration and licences, in time. This amendment will also